

1	2	3	4	5	6
18	Mizoram	-	0.56	-	-
19	Nagaland	-	2.85	-	-
20	Orissa	92.32	14.57	-	23.12
21	Punjab	10.6	2	0.58	9.25
22	Rajasthan	18.22	1.45	0.4	9.99
23	Sikkim	-	0.44	-	-
24	Tamil nadu	55	3.55	-	12.33
25	Tripura	6.03	3.38	-	-
26	Uttar Pradesh	27.38	11.41	0.11	59.07
27	Uttarakhand	-	5.39	-	-
28	West Bengal	0.6	9	0.09	13.39
TOTAL		720.68	190.08	19.1	308.29

### **Reimbursement of fee under RTE Act**

\*512. SHRI NATUJI HALAJI THAKOR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that it has to statutorily share financial burden arising out of provisions of Right to Education (RTE) Act;

(b) whether it is also a fact that State Governments are required to reimburse the fee of those students, belonging to specified and economically weaker sections, who are admitted to private unaided schools as mandated by RTE Act;

(c) whether this is one of the items included under Sarva Shiksha Abhiyan (SSA) funding; and

(d) the manner in which Central Government proposes to share this financial burden of State Governments arising out of provisions of RTE Act?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) Section 7(1) of the Right of Children to Free and Compulsory Education (RTE) Act provides that the Central Government and the State Governments shall have concurrent responsibility for providing funds for carrying out the provisions of this Act. Sarva Shiksha Abhiyan (SSA) is the main vehicle for implementation of the RTE Act. The fund sharing ratio of the RTE-SSA programme has been revised to 65 : 35 ratio for a five year period from 2010-11 to 2014-15 for non-NER States and to 90 : 10 for NER States.

(b) Section 12 (1) (c) of the RTE Act *inter alia* provides that an unaided private school shall admit in class I (or pre-primary class, as the case may be), to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide them free and compulsory elementary education till its completion. Section 12(2) provides that unaided private schools shall be reimbursed expenditure so incurred to the extent of per-child-expenditure incurred by the State, or the actual amount charged from the child, whichever is less.

(c) and (d) States have presently been advised to defray the reimbursement amount from the 8% annual increase in State Education outlays mandated for utilizing the 13th Finance Commission award for elementary education.

### **Reduction in area under agriculture**

\*513. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government is aware that due to increasing urbanisation, industrialisation and indiscriminate mining, area under agriculture cover is getting reduced;

(b) if so, the reduction in agricultural area due to such activities during the last five years; and

(c) the specific measures intended to bring new areas under agriculture to neutralise the loss of agricultural area?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) and (b) As per the Land Use Statistics data compiled by Directorate of Economics and Statistics, Ministry of Agriculture, the cultivable land in the country has come down to 182.5 million hectares during 2009-10 as compared to 182.7 million hectares during 2005-06.